



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No. _____/2026
[@ SPECIAL LEAVE PETITION (CRL.) NO. 8875/2026]

JEETRAM

Appellant(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

O R D E R

1. Leave granted.
2. Heard learned counsel for the parties.
3. This appeal arises from an order of the High Court of Judicature for Rajasthan, Bench at Jaipur dated 25.03.2026 whereby the regular bail prayer of the appellant in connection with First Information Report (FIR) No.485 of 2024 registered at P.S. Barauni, District Tonk was rejected.
4. The submission on behalf of the appellant is that there is a serious issue as to whether the victim is a minor; besides, the victim in her deposition during trial has not supported the prosecution case. In such circumstances, it is submitted, the appellant, who has suffered incarceration for a period of about 14 months, is entitled to be released on bail, pending trial.
5. The learned counsel for the State has opposed the prayer

for bail on the ground that though victim may have been declared hostile, the Forensic report indicates presence of semen stain on the undergarment of the victim.

6. Having regard to the fact that the victim has been declared hostile, and there is also an issue in respect of the real age of the victim, without expressing any opinion on the merits of the prosecution case, we are of the view that the appellant is entitled to be released on bail, at this stage.
7. The appeal is, accordingly, allowed. The order passed by the High Court rejecting the bail prayer of the appellant is set aside.
8. The appellant shall be released on bail on such terms and conditions as the trial court may deem fit to impose in the facts and circumstances of the case.
9. Pending application(s), if any, shall stand disposed of.

.....J
[MANOJ MISRA]

.....J
[VIJAY BISHNOI]

New Delhi
August 10, 2026

ITEM NO.51

COURT NO.10

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO.8875/2026

[Arising out of impugned final judgment and order dated 25-03-2026 in SBCRMSBA No. 1205/2026 passed by the High Court of Judicature for Rajasthan at Jaipur]

JEETRAM

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

IA No. 147200/2026 - EXEMPTION FROM FILING O.T.

Date : 10-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Mr. Rishi Matoliya, AOR
Mr. Nikhil Kumar Singh, Adv.
Mr. Kshitish Bikarmia, Adv.
Mr. Raghuveer Pujari, Adv.
Ms. Sumati Sharma, Adv.

For Respondent(s) :Mr. Divyank Panwar, Adv.
Mr. Saurabh Rajpal, AOR

Mr. Achal Singh Bule, AOR
Mr. Himanshu Agnihotri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The appeal is allowed in terms of the signed order which is placed on the file. The operative portion of the signed order reads thus:

"7. The appeal is, accordingly, allowed. The order passed by the High Court rejecting the bail prayer of the appellant is set aside.

8. The appellant shall be released on bail on such terms and conditions as the trial court may deem fit to impose in the facts and circumstances of the case."

3. Pending application(s), if any, shall stand disposed of.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)